

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 96 OF 2015

Dated: 5th March, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Kerala State Electricity Board Ltd. Appellant(s)
Versus
Kerala State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Mukund P.Unny

Counsel for the Respondent(s) : Mr. Ramesh Babu for R-1

ORDER

The learned counsel, Mr. Mukund P Unny, appearing for the Appellant submitted that, an adjournment in this case may kindly be granted on the ground that the arguing counsel is not keeping well today.

Submission of the counsel for the Appellant, as stated above, is placed on record.

List the matter for hearing on **29.03.2019**, as agreed by the learned counsel for the Appellant and the first Respondent.

(Ravindra Kumar Verma)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member